

[Shri Ziaur Rahman Ansari]

- (b) Annual Report of the Engineers India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10266/76].
- (vi) (a) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1974-75.
- (b) Annual Report of the Lubrizol India Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10269/76].

NOTIFICATIONS UNDER MRTTP ACT, 1969 AND REPORT OF PHILIPS INDIA LTD., BOMBAY, ANIL STARCH PRODUCTS LTD., AHMEDABAD, ATUL PRODUCTS LTD., AHMEDABAD, INDIA PISTONS LTD., MADRAS, BIRLA JUTE MFG. CO. LTD., CALCUTTA AND CENTRAL GOVERNMENT'S ORDERS THEREON AND STATEMENTS FOR DELAY IN LAYING

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 87 of the Monopolies and Restrictive Trade Practices Act, 1969:—
- (i) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Rules, 1974, published in Notification No. G.S.R. 173 in Gazette of India dated the 18th February, 1974.

(ii) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1975, published in Notification No. G.S.R. 2565 in Gazette of India dated the 1st November, 1975. [Placed in Library. See No. LT-10270/76].

- (2) A statement (Hindi and English versions) showing reasons for delay laying the Notification mentioned at (1) (i) above.
- (3) (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (a) Report under section 22 (3) (b) of the said Act in the case of M/s. Philips India Limited, Bombay and the Order dated the 5th July, 1975 of the Central Government thereon.
- (b) Report under section 22 (3) (b) of the said Act in the case of M/s. Anil Starch Products Limited, Ahmedabad and the Order dated the 9th January, 1976 of the Central Government thereon.
- (c) Report under section 21 (3) (b) of the said Act in the case of M/s. Atul Products Limited, Ahmedabad and the Order dated the 31st October, 1975 of the Central Government thereon.
- (d) Report under section 21 (3) (b) of the said Act in the case of M/s. India Pistons Limited, Madras

and the Order dated the 21st June, 1975 of the Central Government thereon.

- (e) Report (Hindi version) under section 22(3)(b) of the said Act in the case of M/s. Birla Jute Manufacturing Company Limited, Calcutta and the Order dated the 3rd May, 1974 of the Central Government thereon.

- (ii) Four statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Report and Orders of the Government thereon simultaneously, mentioned at (a), (b), (c) and (d) above. [Placed in Library. See No. LT-10271/76].

CERTIFIED ACCOUNTS OF POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH FOR 1973-74 WITH AUDIT REPORT

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1973-74 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-graduate Institute of Medical Education and Research, Chandigarh Act, 1966. [Placed in Library. See No. LT-10272/76].

FERTILIZER (CONTROL) AMENDMENT ORDER, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table

a copy of the Fertiliser (Control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 24(E) in Gazette of India dated the 14th January, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-10273/76].

REVIEW AND ANNUAL REPORT OF BHARAT ALUMINIUM CO. LTD., NEW DELHI FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Bharat Aluminium Company Limited New Delhi, for the year 1974-75.
- (2) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10274/76].

ANNUAL REPORT OF INDIAN COUNCIL OF SOCIAL SCIENCE RESEARCH, NEW DELHI FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1974-75. [Placed in Library. See No. LT-10275/76].